

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,

Judicial Magistrate, Vadipatti

Dated this the 07th day of September 2020

Cr.No.1671/2020

Cr.M.P.No.1430/2020

Balamurugan (Aged 41/2020)

S/o.Chinnasamy

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Alanganallur Cr.No.1671/2020

U/s.393 IPC

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Respondent/Complainant

Accused Remanded on 26.08.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 31.08.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is a innocent and the case is falsely implicated. Hence prayed for bail. The prosecution in their reply stated that the case is in preliminary stage of investigation and added that if the accused is released on bail, he will tamper with the evidence and witnesses and also will be absconded. Thus it will tamper the progress of this case. Hence strongly opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 26.08.2020. Accordingly this bail petition is Dismissed.

Pronounced by me in open court this the 07th day of September 2020.

/Sd/ T. Sindhumathi

Judicial Magistrate,
Vadipatti.